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IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(OS) 1607/2011 +SPECTRA PUNJ LLOYD LIMITED Plaintiff Through: Ms. Aarushi Tiku, Adv. versus Defendant GYAN CHAND KHATTAR B+Ms. Shruti Kapur, Adv. Through: **CORAM:** REGISTRAR (JUDICIAL) JOINT MS. PRIYA MAHENDRA, (DHJS) **O R D E R** % 14.02.2024 CS(OS) 1607/2011

The matter is listed today for recording of examination-in-chief of PW1. However, Adjournment Slip has been moved by learned counsel for the defendant on the ground of personal difficulty of leading counsel for the defendant, to which no objection has been given by the plaintiff. Even on the last date of hearing, the matter was adjourned though at the request of learned counsel of the plaintiff.

It be noted that the matter is pending since the year 2011 and it still at the stage of PE. In view of above, the last and final opportunity is granted to the plaintiff to lead PE. It is clarified that no further adjournments shall be given to the parties in the future unless absolutely necessary.

Re-notify the matter for PE on 26.07.2024.

PRIYA MAHENDRA (DHJS) JOINT REGISTRAR (JUDICIAL) FEBRUARY 14, 2024/ab

Click here to check corrigendum, if any

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